

7

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 191/7/NCLT/AHM/2017


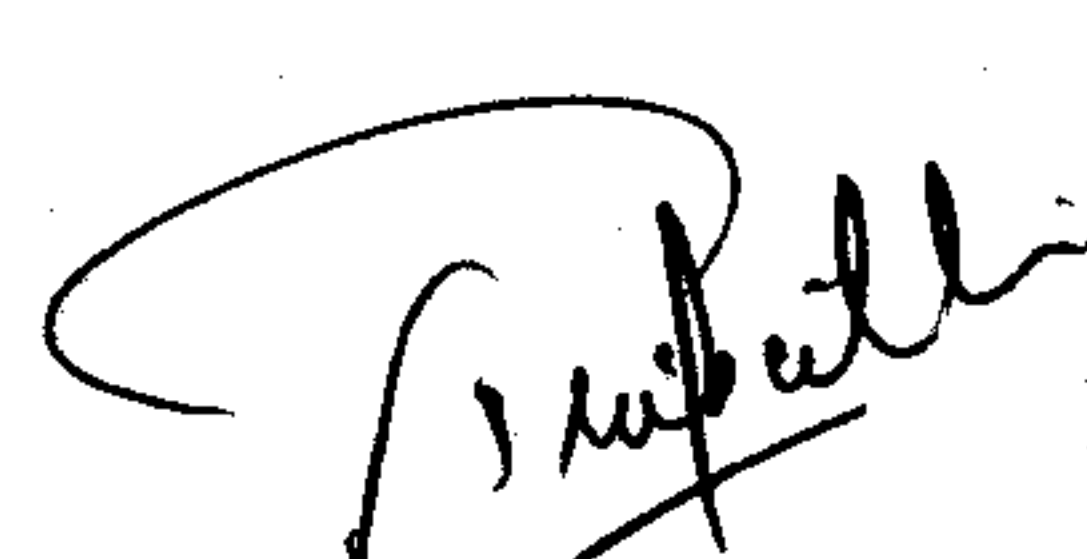
Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017**

Name of the Company: Asset Reconstruction Company (India) Ltd.
V/s.
Dhar Textile Mills Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
--------------	-------------------------------	--------------------	-----------------------	------------------

1.	NAVIN PAHWA WITH	SR. ADV	PETITIONER	
2.	RITU SHAH FOR THAKKAR & PAHWA	ADV.		
3.	Pratik Tripathi	PCS for	Corporate Debtor	

ORDER

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Financial Creditor/Petitioner. Learned PCS Mr. Pratik Tripathi present for Respondent.

Proof of service of notice of date of hearing on Respondent filed.

Learned PCS Mr. Pratik Tripathi filed Memorandum of appearance for Respondent.

Respondent PCS requested time to file objections.

Respondent shall file its objections, if any within one week serving a copy in advance to other side as last chance.

List the matter on 20.12.2017 for hearing before admission and objections of Respondent.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 12th day of December, 2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL